

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11529-JK (LD) of 2024

DATED:- 25 - 06 - 2024

Sanction is hereby accorded to the appointment of Officer's of Industries and Commerce Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

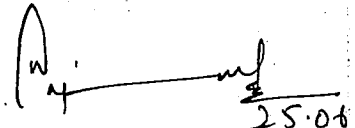
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:25.06.2024

No:-LAW-OIC/6/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Government , Industries and Commerce Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Wajahat Habib) 25.06

Assistant Legal Remembrancer



Annexure to the Government Order No.11529-JK(LD) of 2024 dated 25.06.2024

S No.	Title of the case	OIC
1	TA.No.7237/2020 (SWP.No. 966/2018) titled Mohni Devi V/s General Administration Department.	Mr. Tarun Sharma, JKAS, Development Officer (Non-Textile), Handicrafts Jammu
2	Civil Suit titled Aziz Tea Stall V/s General Manager DIC Budgam & others,	Mr. Bilal Ahmad Kakroo, Divisional Manager Estates, SICOP Kashmir,
3	O.A No. 369/2024 titled Mohd. Sajid Malik V/s U.T of J&K & others	Mr. Ashok Kumar, JKAS, Joint Director (Dev.),
4	WP(C).No.2583/2023 titled Hakeem Ishfaq Ahmad V/s Union Territory of Jammu and Kashmir and others.	Sh. Ghulam Mohi Din, DGM, SICOP Srinagar

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